

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE SANJAY DWIVEDI**

**ON THE 28<sup>th</sup> OF JUNE, 2024**

**MISC. CRIMINAL CASE No. 25009 of 2024**

*(KISHOR SURJUSE AND OTHERS*

*Vs*

*THE STATE OF MADHYA PRADESH)*

**Appearance:**

*(APPLICANT BY SHRI DHARMENDRA PATEL - ADVOCATE)*

*(RESPONDENT-STATE BY SHRI M.M. VERMA - G.A.)*

**ORDER**

This first application under Section 439 of the Code of Criminal Procedure has been filed on behalf of the applicantS for grant of bail relating to FIR/Crime No.349/2024 registered at Police Station-Pandhurna, for the offence punishable under Section 34(2) of Excise Act.

Learned counsel for the applicants submits that the applicants have been fallaciously implicated in the crime and they are in custody since 31.05.2024 and 27.05.2024 respectively. The offence is triable by JMFC. On these grounds, he submits that the applicants may be released on bail.

On the other hand, learned counsel for the State opposes the prayer for bail.

Considering the submissions made by learned counsel for the parties, perusal of record and looking to the nature of crime, without commenting anything on the merits of the case, this application is **allowed**. It is directed that the applicants be released on bail upon their furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand)** each with one solvent surety of the like amount to the satisfaction of the trial Court concerned for their appearance on the dates given by it.

It is further directed that the applicants shall abide by the conditions enumerated in Section 437(3) of the Code of Criminal Procedure.

Certified copy as per rules.

**(SANJAY DWIVEDI)  
JUDGE**

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